

State Vs. Rajesh @ Prem  
FIR No: 118/20  
Under Section: 392/397/34 IPC  
PS: Ranjeet Nagar

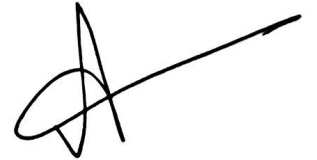
21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Nitin Bansal, Ld. Counsel for applicant.

Ld. Counsel is unable to apprise about any date of hearing when the matter was previously listed. Even the date of bail order is not known to the counsel. It is informed by Assistant Ahlmad that the file cannot be traced in the absence of said particulars. Ld. Counsel seeks some time to provide the same.

Let the same be provided by next date of hearing. In the meantime, concerned SHO/IO shall also file a report without fail by next date of hearing regarding the status of bail, if any, granted to accused Rajesh @ Prem.

Put up on 26.05.2020.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

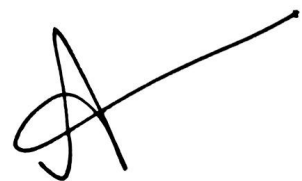
State Vs. Amit Kumar  
FIR No: 343/19  
Under Section: 304/34 IPC  
PS: Kashmere Gate

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Mohit Prasad, Ld. Counsel for accused.

This is an application seeking bail as well as claim of juvenilty. However, the similar application of applicant has already been dismissed by concerned Duty ASJ vide order dated 13.05.2020. Vide even date order of this court, the separate application of applicant seeking recall of order dated 13.05.2020 has already been dismissed. In these circumstances, the present application stands dismissed being non-maintainable.

Copy of this order be given dasti.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Amit Kumar  
FIR No: 343/19  
Under Section: 304/34 IPC  
PS: Kashmere Gate

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Mohit Prasad, Ld. Counsel for applicant/accused.  
IO ASI Roop Kishore in person.

After hearing counsel qua the application seeking recall of order dated 13.05.2020 passed by Ld. ASJ, I am of the view that said application seeking recall is not permissible under law. Accordingly, the application stands dismissed being not maintainable.

Copy of the order be given dasti to Ld. Counsel for applicant/accused.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Rajeev Jain @ Anurag

FIR No: 339/18

Under Section: 365/392/364A/120B/411/34 IPC

PS: Nabi Karim

21.05.2020

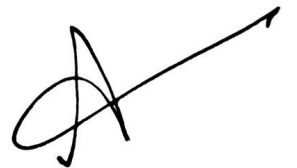
Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant.

Inspr. T.D. Gaur on behalf of IO.

Details in terms of order dated 16.05.2020 has not been provided by the applicant/counsel. Be provided without fail by next date of hearing i.e. on 01.06.2020.

It is informed by deputed IO that the bail application of the applicant is also pending before Hon'ble High Court of Delhi.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Tahir Khan

FIR No: 67/20

Under Section: 323/354/354B/506/509 IPC

PS: Wazirabad

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Akram Khan, Ld. Counsel for applicant.

Proceedings have been conducted through VC.

There is no report regarding service of notice to complainant. Let the notice be issued afresh to complainant through IO/SHO.

Complainant may join the proceedings through VC if she so wishes with assistance of concerned SHO/IO or through her lawyer, if any. In the meantime, interim protection shall continue till next date of hearing i.e. 01.06.2020.

  
Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State vs. Arjun @ Prem

FIR No: 348/18

Under Section: 336/307/120B IPC & 25/27 Arms Act

PS: Nabi Karim

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Naveen Gaur, Ld. Counsel for accused/applicant.

IO Inspector T.D Gaur in person.

After arguing for some time, Ld. Counsel for accused/applicant seeks liberty to withdraw the present application.

Accordingly, present application is disposed off as withdrawn.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Arjun @ Prem

FIR No: 398/18

Under Section: 307/120B/201/34 IPC & 27/54/59 Arms Act

PS: Nabi Karim

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

IO Inspector T.D Gaur in person.

The matter is stated to be fixed for pronouncement of judgment by concerned court on 22.05.2020.

In these circumstances and at request of state as well Ld. Counsel for applicant, the present application be placed before concerned court of Ld. ASJ Ms Charu Aggarwal for 22.05.2020.

Accused Arjun shall be produced through VC by concerned Jail Superintendent on next date of hearing.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Seema Malhotra  
FIR No: 101/11  
Under Section: 420/468/471/474 IPC  
PS: Nabi Karim

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
None for applicant.

No report from concerned Jail Superintendent, Panipat has been received in terms of directions dated 15.05.2020. Be filed by concerned Jail Superintendent without fail on next date of hearing i.e. on 26.05.2020.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi



State Vs. Amit Sharma

FIR No: 53/19

Under Section: 392/397/34 IPC r/w Section 27 Arms Act

PS: DBG Road

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Vineet Jain, Ld. Counsel for applicant.

IO ASI Sheikh Saifuddin in person.

Reply filed by IO. As per the same, accused is involved in two other cases i.e. case FIR no. 66/19 PS Paharganj and FIR no. 332/16 PS Paharganj. However, it is not clear from the report if accused is on bail in said cases or not.

State shall file report in this regard through concerned SHO/IO.

Put up for hearing on 23.05.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Shabir Dandoo  
FIR No: 316/19  
Under Section: 420/376/354/506/34/174A IPC  
PS: Pahar Ganj

21.05.2020


Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Rajeev Sirohi, Ld. Counsel for applicant/accused.  
Sh. Rajesh Raina, Ld. Counsel for prosecutrix.  
IO Inspector Rita Sharma in person.

Reply filed by IO. However, same is not legible being in very poor handwriting. Same be filed afresh on next date of hearing.

At this stage, it is submitted by Ld. Defence counsel that the charge sheet has already been filed and IO may be directed to bring a copy of charge sheet as same would be quite relevant for deciding the present application.

IO submits that she has one spare copy of chargesheet which she can bring on next date of hearing.

Put up for hearing on 23.05.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Mohd. Nasir  
FIR No: 640/14  
Under Section: 420/120B/34 IPC  
PS: Kotwali

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Firozuddin, Ld. Proxy counsel for accused.  
Ld.main counsel is stated to be not available.  
At request, put up for regular hearing on 15.06.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Mohd. Mumtaz  
FIR No: 76/19  
Under Section: 498A/406/34 IPC  
PS: Sadar Bazar

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
None for applicant.

Application is adjourned for hearing on 15.06.2020.

  
Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Ganpat

FIR No: 63/20

Under Section: 25/54/59 Arms Act

PS: Pahar Ganj

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Akhil Tarun Goel, Ld. Proxy Counsel for applicant.

It is submitted by Ld. Proxy Counsel that he has instructions from main counsel to argue the present case.

Reply of IO is perused.

As per the allegations, accused was found in possession of a button actuated knife. Arguments heard. Record perused.

Accused is in custody since 10.03.2020, recovery has already been effected. Therefore, considering the facts and circumstances of the case and in view of the current pandemic, accused Ganpat is admitted to bail on furnishing PB in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

Copy of order be given dasti to Ld. Counsel. Another copy of order be also sent to concerned Jail Superintendent.

  
Anuj Aggarwal  
ASJ-03(Central)

State Vs. Ankush Kumar Verma  
FIR No: 346/19  
Under Section: 306 IPC  
PS: Wazirabad

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Vikram Singh, Ld. Counsel for applicant.

Hearing has been conducted through VC.

The previous bail application of accused was dismissed recently by Ld. ASJ vide order dated 15.05.2020. On query, counsel submits that most of his contentions were not dealt by Ld. ASJ while dismissing the said application. However, in my considered view, there is nothing on record to suggest that the contentions of the counsel were not dealt by Ld. ASJ while passing the said order. Even otherwise this is no good ground to move the application afresh that too before a court exercising similar jurisdiction. Ld. ASJ has already observed that the allegations against the applicant are serious in nature. There is no change of circumstance since passing of order dated 15.05.2020. Hence, the present application is dismissed. *Done to court. d*



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Rahul Batra @ Vicky

FIR No: 32/19

Under Section: 402/399/379/471/411 IPC r/w Section 25/54/59  
Arms Act

PS: Crime Branch

21.05.2020

**Fresh application for extension of interim bail received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Mahesh Patel, Ld. Counsel for applicant.

Put up with bail order dated 14.04.2020 for 26.05.2020

In the meantime, interim order shall continue.

Copy of this order be given dasti.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Avdhesh Kumar Goel  
FIR No: 179/17  
PS: EOW

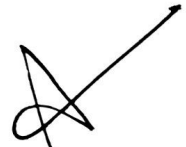
21.05.2020

**Application filed by the applicant seeking modification of bail order dated 06.04.2019 in FIR No. 179/2017.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Alok Pandey, Ld. Counsel for applicant.

Put up with previous bail order/application on  
22.05.2020.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi



State Vs. Mohd. Sadatt  
FIR No: 668/15  
PS: Sadar Bazar

21.05.2020

**This is an application seeking preponement of hearing and pressing additional ground for bail and grant of interim bail.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Mohd. Salim, Ld. Counsel for applicant.

The regular bail application is stated to be pending for  
25.06.2020.

Order dated 18.05.2020 of Hon'ble High Court perused.

In these circumstances, the hearing stands preponed for  
22.05.2020. Be put up with original application and all other  
relevant papers on next date.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Vijender Singh (Applicant Ashok)

CC No. 427/19

Under Section: 18(a)/27(b)(11)/27 (e) Drug and Cosmetics Act

PS: Crime Branch

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Naresh Kumar, Ld. Counsel for applicant.

Proceedings has been conducted through VC.

It is submitted by Ld. Counsel that he has moved an application seeking modification of order dated 19.05.2020 whereby while granting bail, the name of the applicant and the case particulars has not been correctly mentioned. However, the copy of the application has not been placed on record. Let the same along with all original papers be placed on record by the filing official. ~~in record.~~

Put up for hearing on 22.05.2020 through VC.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Abhinandan Singh  
FIR No: 56/20  
Under Section: 376/323 IPC  
PS: Wazirabad

21.05.2020

**Fresh application under Section 438 Cr.P.C for grant of bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. M. Mukul, Ld. Counsel for applicant.

IO ASI Sanjeev in person.

Reply filed by the IO. Copy be supplied.

Issue notice of the application to prosecutrix through concerned IO/SHO for next date of hearing i.e. on **01.06.2020**. The prosecutrix or her counsel may join the proceedings physically or through VC.

In the meantime, **no coercive steps shall be taken against the applicant/accused by the IO/SHO**. However, there is no bar for seeking presence of applicant for joining the investigation.

Copy of this order be given dasti to IO as well as Ld. Counsel for applicant.

  
Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Kohli & ors. (Applicant Kapil @ Kohli)

FIR No: 32/20

Under Section: 302/34 IPC

PS: Wazirabad

21.05.2020

**Fresh application under Section 439 Cr.P.C for bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

None for applicant.

SHO/IO to file reply.

Put up on 29.05.2020.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Prem Singh

FIR No: 07/17

Under Section: 302/120B/328/34 IPC

PS: Sadar Bazar

21.05.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Archit Kaushik, Ld. Counsel for applicant.

Hearing has been conducted through VC.

Let the reply by the State through SHO/IO be filed inter-alia mentioning the offences involved, period of custody and the previous involvement of accused, if any.

Concerned jail superintendent shall also file report regarding conduct of accused in jail alongwith copy of the custody warrant.

Put up for hearing through VC on 23.05.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Gaurav Chauhan & ors.  
FIR No: 199/09  
Under Section: 364A/120B/506 IPC  
PS: Kashmere Gate

21.05.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. A.S. Sharma, Ld. Counsel for applicant.  
Hearing has been conducted through VC.

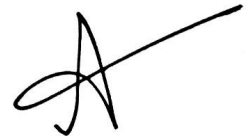
Let reply by State through IO/SHO be filed on next date of hearing i.e. on 25.05.2020.

Put up for hearing on 25.05.2020 through VC.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

At this stage, reply has been filed by the IO. The same is taken on record.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

Crl. Appeal No. 15/2019  
Rajender Kumar Vs. M/s Ajay Industrial Corporation

21.05.2020

Present: Sh Alok Saxena, Ld. Additional PP for State  
Sh. Shivam Chaudhary, Ld. Counsel for applicant.

Proceedings has been conducted through VC.

After arguing for some time, Ld. Counsel seeks liberty to withdraw the present application on technical grounds with a liberty to move appropriate bail application under relevant provisions of law.

Accordingly, application is disposed off as withdrawn.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Nadeem  
FIR No: 339/2013  
Under Section: 392/394/397/411/34 IPC  
PS: Kashmere Gate

21.05.2020

**Fresh application for interim bail of accused Nadeem  
has been received from DLSA**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

State shall file reply through IO/SHO inter alia mentioning the period of custody as well as previous involvement of accused, if any and whether the accused is on bail in those previous cases, if any.

Put up for hearing on 26.05.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi



State Vs. Chander Pal @ Fauji  
FIR No: 173/18  
Under Section: 21(C)/29 NDPS Act  
PS: Crime Branch

21.05.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Satya Bushan, Ld. Counsel for applicant.

IO SI Jai Prakash in person.

Reply filed by IO perused.

After arguing for some time, Ld. Counsel prays for withdrawal of the present application. Accordingly, the application stands disposed off as withdrawn.

  
Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Ankit  
FIR No: 27/20  
Under Section:  
PS: Nabi Karim

21.05.2020

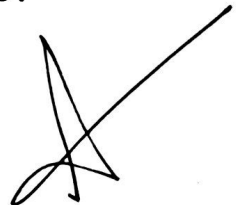
**Fresh application for bail has been received.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.  
Sh. Hemant Kumar Singh, Ld. Counsel for applicant.  
Proceedings has been conducted through VC.

On query, Ld. Counsel submits that previous bail application was moved before Ld. MM prior to laying down of criteria for grant of bail of high power committee. Since the offence is triable by Magistrate therefore, let the present bail application be placed before Ld. Duty MM for consideration as per law.

State shall file reply through IO/SHO inter alia mentioning the period of custody as well as previous involvement of accused, if any and whether the accused is on bail in those previous cases, if any.

Put up before Ld. Duty MM on 23.05.2020.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Sahil Sharma

FIR No: 89/2020

Under Section: 186/332/353/188/269/270/34 IPC & Section 3 PDPP  
Act

PS: Timarpur

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Rohit Kalra, Ld. Counsel for applicant.

The copy of the bail order dated 16.05.2020 annexed herewith has been verified from the official website. In these circumstances, the order dated 16.05.2020 is clarified to the extent that the personal bond in the sum of Rs. 10,000/- may be furnished before concerned Jail Superintendent. The condition for furnishing surety bond stand dispensed with.

Copy of this order be given dasti to Ld. Counsel. Another copy of order be sent to concerned Jail Superintendent.



Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State vs Lalit @ Bablu

FIR NO: 415/15

Under section: 395/397/365/120B/412 IPC and 25(1)/54/59 Arms Act

PS: Kotwali

21.05.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

A letter has been received from concerned jail superintendent seeking clarifications with respect to order dated 20.05.2020 passed by Ld. ASJ. As per the contents of letter, the correct sections are not mentioned in the bail order dated 20.05.2020 and amount of personal bond is also not mentioned.

Record including report of IO filed previously perused.

In these circumstances, it is clarified that the accused Lalit @ Bablu has been granted bail in case FIR no. 415/15 PS Kotwali, Under Section: 395/397/365/120B/412 IPC and 25(1)/54/59 Arms Act. The amount of personal bond shall be Rs. 20,000/-.

The copy of order be sent to concerned jail superintendent for information and compliance.



Anuj Aggrawal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi

State Vs. Akhlaaq @ Guddu  
FIR No: 425/19  
Under Section: 392/411/34 IPC  
PS: Kotwali

21.05.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant named above.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State.

Sh. Anil Kumar Sharma, Ld. Counsel for applicant.

Reply filed by IO. The allegations against the accused are U/s 392/411/34 IPC for having robbed a gold chain and Rs. 2,000/- from complainant. The accused is in custody since 21.12.2019. Therefore, in the facts and circumstances of the case and considering the spirit of various guidelines of High Powered Committee, accused is admitted to interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

Copy of this order be given dasti to Ld. Counsel. Another copy of this order be sent to concerned Jail Superintendent.

  
Anuj Aggarwal  
ASJ-03(Central)  
Tis Hazari  
Courts/Delhi